

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 4
IA(C.A)/2 (CH)2024, COMP.APPL/ 215 (CH) 2023
COMP.APPL/206 (CH) 2023, COMP.APPL/ 7 (CH) 2024
COMP.APPL/ 32 (CH) 2023
And
CP/102(CH)2023
(Directions NCLAT)

IN THE MATTER OF:

Anoop Thatai

...

Petitioner

Versus

Orient Craft Limited

...

Respondent

Under Section : 241(I), 242(4), CA 2013
Rule 11 of NCLT

Order delivered on 08.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner

: Mr. Vaibhav Saini, Mr. Viren Sharma, Mr. Arora
Vishwas Kumar, Mr. Satendra Rai, Advocates in CP
No/102(CH)2023 & respondent No.4 in CA
No.7/2024 and for the applicant in Company
App/215(CH)2023 and Company App./206(CH)2023

For the Respondent

: Mr. Raghav Kakkar and Mr. Tushar Bharti,
Advocates for the respondent Nos.1 to 7 and 36 in
CP No/102(CH)2023 and applicant in Comp
App/7(CH)2024 & IA(CA)/2(CH)2024.

Mr. D.S. Patwalia, Senior Advocate with Mr. Sorabh
Sharma, Mr. Sehar and Mr. Abhinav Punj,
Advocates for the respondent No.6 in main petition.

ORDER

Heard the submissions made by the counsels present at the time of hearing of the matter. In compliance to order dated 24.04.2024, the counsels have submitted that they have approached the Registrar, NCLT, New Delhi

Priyanka
08.05.2024

for constitution of the Special Bench by the Hon'ble President and the matter is pending at NCLT, New Delhi.

In view of the above, a copy of this order may be sent to Registrar, NCLT, New Delhi, so as to enable him to expediate the pending application, if any, for the constitution of the Special Bench by the Hon'ble President.

This order is dictated in the open Court, when the counsels for the parties are present.

Dasti of this order is allowed.

With the consent of counsels appeared on behalf of the parties, matter now stands posted to 21.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**